

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Transferred Application No. 495/86.

Shri V.L. Narasimhan,
Inspector of Works,
Divisional Manager's Office Works,
Central Railway,
BHUSAVAL - 425 201.

... Applicant.

V/S

Union of India,
Through the General Manager,
Central Railway,
Bombay V.T.

... Respondent.

Coram: Hon'ble the Vice-Chairman, B.C. Gadgil.

Hon'ble Member(A), J.G. Rajadhyaksha.

Appearances:-

- 1) The applicant in person.
- 2) Mr. D.S. Chopra, Advocate
for the Respondent.

ORAL JUDGMENT:-

Date: 1.6.1987.

(Per B.C. Gadgil, Vice-Chairman)

Regular Civil Suit No. 2300/79 on the file of the
6th Jt. Civil Judge, Senior Division, Pune, is transferred
to this Tribunal for decision.

2. The applicant (the original plaintiff) is a Railway
employee. He has filed the suit in question for claiming
certain allowances such as Travelling Allowance, Additional
Duty Allowance, and Extra Pay for working on National Holidays.

3. The applicant appears in person. Mr. D.S. Chopra,
Advocate appears for the Respondents. When the matter was
called out for hearing the applicant stated before us that he
does not want to prosecute the said claim. Hence we pass the
following order:-

- O R D E R -

The application (i.e. original Regular Civil

- : 2 :-

Suit No. 2300/79 on the file of the Civil
Court) is dismissed for non-prosecution.
No orders as to costs.

B.C. Gadgil

(B.C. GADGIL)
VICE - CHAIRMAN.

(J.G. RajadhyaKsha)
(J.G. RAJADHYAKSHA)
MEMBER(A).